

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No. 217 – IA/556(AHM)2024
ITEM No. 218 – IA/784(AHM)2024
In
C.P.(IB)/238(AHM)2023

Proceedings under Section 7 IBC

IN THE MATTER OF:

Drip Capital Inc.

.....Applicant

V/s

Girdhari International Private Limited

.....Respondent

Order delivered on: 16/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Monaal Davawala, Advocate

For the Respondent

: Mr. Chaitanya Patel, Advocate (IA/556/2024)

: Mr. Sachin Kadam, Advocate (IA/768/2024)

ORDER

(Hybrid Mode)

IA/556(AHM)2024

Mr. Sahil Agrawal is present physically today along with the learned Counsel. Learned Counsel for the applicant submits that no information/document has been provided in compliance of extended order dated 09.07.2024 by the suspended management. Learned Counsel for the suspended management seeks 2-3 days more time to comply the order dated 09.07.2024.

Let needful be done within extended period as sought by the learned Counsel for the suspended management and needful co-operation to the RP in the matter.

IA/784(AHM)2024

The compliance affidavit has been filed across the bar today, qua the proof of deposit of the remaining amount being Rs.5,434,146/- which is stated to be deposited on 12.07.2024.

Let copy of this affidavit and proof of deposit be served upon the learned Counsel for the RP in course of the day.

Re-list on 26.07.2024.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)